

Court No. 27  
**21.09.2020**  
(Item No. 2)  
(SB)

**W.P.A. 4947 of 2020**  
**(Old No. W.P. 4947(W) of 2020)**

**Court in It's Own Motion**

**(In Re : Child Welfare)**

**(Through Video Conference)**

Mr. Kishore Datta, Ld. Advocate General  
Mr. Sayan Sinha

...For the State

The instant matter has been listed today having assigned by Hon'ble the Chief Justice to this Bench.

By an order dated 16.03.2020 several authorities were impleaded as party in this Public Interest Litigation and a direction was passed to disclose the steps taken for constitution of Child Welfare Committees in every districts and sub-division as the case may be and also to disclose the condition of security, infrastructure, maintenance of diet chart required under the aforesaid Act in the form of an affidavit within three weeks from date.

The matter is taken up on virtual platform and the Judicial Secretary as well as Director, Child Rights and Trafficking are present. They showed their inability to apprise this Bench over the progress made after the order dated 16.03.2020. The Registry has forwarded the letter of the Registrar General-in-charge to the Judicial

Secretary communicating the decision of Hon'ble the Chief Justice in appointing / nominating the retired Justice of the Court as the Chairperson of this selection committee of Child Welfare Committees and Juvenile Justice Boards. In absence of any proper explanation, let this matter be listed on 01.10.2020.

We direct the Secretary, Women and Child Development and Social Welfare Department as well as the Judicial Secretary to submit a report disclosing the progress made in regard to the appointment of the Chairperson as well as other members of the selection committee of Child Welfare Committees and Juvenile Justice Boards in the various districts of this State.

**(Harish Tandon, J.)**

**(Soumen Sen, J. )**